

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4031

ANSWERED ON:19.12.2011

LABOUR INDUSTRIAL DISPUTES

Dias Dr. Charles;Rajendran Shri C.;Rawat Shri Ashok Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of industrial disputes pending in the Central Industrial Tribunals, State-wise including disputes in Delhi and Mumbai;
- (b) whether the Government has taken any steps to settle the pending disputes particularly with the labour unions in the Hindustan Machine Tools (HMT) and the disputes with the workers at Singnereni Collieries;
- (c) if the details thereof;
- (d) if not, the reasons therefor; and
- (e) the steps taken by the Government for the disposal of such cases expeditiously?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): A statement indicating the number of pending industrial disputes in the Twenty-two Central Government Industrial Tribunal-cum-Labour Courts (CGIT-cum-Labour Courts), set up by the Central Government under the provisions of the Industrial Disputes Act, 1947, is at Annexure-I.

(b) to (d): The action taken by the Central Industrial Relation Machinery on disputes raised by labour unions in the Hindustan Machine Tools (HMT) and the workers at Singnereni Collieries is at Annexure-II.

(e): The officers of Central Industrial Relation Machinery under Industrial Disputes Act, 1947 intervene and make all efforts to resolve disputes through joint discussions and conciliation.

To expedite the disposal of cases pending with the CGIT-cum-Labour Courts, a scheme for holding of Lok Adalat as an Alternative Grievance Redressal Mechanism was introduced in the Tenth Five Year Plan (2002-2007) for speedy disposal of the industrial disputes in the Central Government Industrial Tribunal-cum-Labour Courts. This Scheme has been made an indispensable part of the adjudication system in the Eleventh Plan.

Further, with a view to ensure continuity of disposal of pending cases in Central Government Industrial Tribunal-cum-Labour Courts, a system of link officers amongst Presiding Officers has been introduced from 2009-10 in order to ensure that the judicial work of the Central Government Industrial Tribunal-cum-Labour Court does not suffer when the post of regular Presiding Officer is vacant due to administrative exigencies.